

**Central Administrative Tribunal
Principal Bench**

OA No.2552/2016

New Delhi, this the 01st day of March, 2017

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

1. Ms Anusharuti, aged 29 years,
D/o Sh. Raghunath Bhardwaj,
R/o 58 Manishka Apartment, C&D Block,
Shalimar Bagh, Delhi-88

2. Ms. Jyoti, aged 28 years,
s/o Sh. Krishan Kumar,
R/o H.No.241, VPO Katewara, Delhi - Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
New Secretariat, New Delhi

2. The Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariate, Delhi

3. The Secretary,
Delhi Subordinate Services Selection Board,
Govt. of NCT of Delhi, F-18, Institutional Area
Karkardoma, Dehi-92 - Respondents

(None)

ORDER(ORAL)

Shri Shekhar Agarwal:

In this case, last chance was given to the respondents to file their reply. It is seen that only respondent no.3 – DSSSB has filed reply since then. The other respondents have not filed their reply. There is no presence on behalf of the respondents either.

2. Learned counsel for the applicants submitted that this case is squarely covered by the judgment of this Tribunal in OA No. 2622/2016 dated 08.08.2016 titled **Preeti v. Govt. of NCT of Delhi & Ors.**, which was disposed of at the admission stage itself. He submitted that this case may be disposed of accordingly.

3. We have seen the judgment of this Tribunal in the case of Preeti (supra). We find that that case was disposed of, at the admission stage, on the submission of learned counsel for the applicant that the case was squarely covered by the judgment of the Hon'ble High Court of Delhi in Writ Petition 4483/2012 in the case of **GNCT of Delhi & Ors. v. Vikram Singh**. Learned counsel had prayed that the applicant be given benefit of the aforesaid judgment of the Hon'ble High Court.

4. Learned counsel for the applicants herein has made the same prayer.

5. In view of the aforesaid submissions, we dispose of this OA at the admission stage itself without issuing notice to the respondents

and without going into the merits of the case with a direction to them to examine the case of the applicants in the light of the judgment of the Hon'ble High Court of Delh and in case they are found to be covered by the same then they shall be extended the same benefits as were given to the respondents in the aforesaid judgment. In any case, the decision of the respondents shall be communicated to the applicants by means of a reasoned and speaking order within a period of six weeks from the date of receipt of a certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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